

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 182 /UHC/Admin.A/2011

Dated: August 26th, 2011.

Pursuant to the Government Notification No. 127/XXXVI(1)/2011-19/2000 dated 25.08.2011, issued in exercise of the powers vested U/S 21 of the Uttar Pradesh General Clauses Act, 1904 (Uttar Pradesh Act No. 1 of 1904) read with Section 5(2) of U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986 (Uttar Pradesh Act No. 7 of 1986), Smt. Meena Tiwari, District & Sessions Judge, Nainital is conferred powers to preside over the Special Court at Nainital, constituted under U.P. Gangsters & Anti-Social Activities (Prevention) Act, 1986, in addition to her duties.

By order of Hon'ble the Chief Justice

Sd/-
(U.C. Dhyani)
Registrar General